

FIR No. 273/20
PS Sarai Rohilla
U/S 457/380/411/34 IPC
State Vs. Arshad

(Through Video Conferencing)

04.11.2020

Application under section 437 Cr.P.C for grant of bail on behalf of accused Arshad

Present: Ld. APP for the State
Sh. Manish Kumar, LAC for accused.

LAC for accused has submitted that accused is in JC and has been falsely implicated in the present case.

I have heard Id LAC for accused and perused the reply.

Offence is serious in nature. Further, he has several previous involments in cases of similar nature.This court has already dismissed the bail application of co-accusses akabar today itself. No ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

CHANDER
MOHAN

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by CHANDER
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Date:
2020.11.04
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(Chander Mohan)
MM-04/Central:
Delhi/04.11.2020

FIR No. 20/2020
PS : HNRS
U/s 379/411 IPC
State Vs. Bilal @ Beelal

(Through Video Conferencing)

04.11.2020

Bail application U/s 437 Cr.P.C on behalf of accused Bilal @ Beelal

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC since 27.10.2020 and has been falsely implicated in the present case.

I have heard Ld. Counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. Accordingly, accused Bilal @ Beelal be released on bail on furnishing personal bond for a sum of Rs. 10,000/- and surety bond of like amount. Accused Bilal @ Beelal be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

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(Chander Mohan)
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Delhi/04.11.2020

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Date: 2020.11.04
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E.FIR No. 24640/20
PS : Sarai Rohilla
U/s 379/411/34 IPC
State Vs.Mohd. Danish

(Through Video Conferencing)

04.11.2020

Bail application U/s 437 Cr.P.C on behalf of accused Mohd. Danish

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC since 01.10.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. Accordingly, accused Mohd. Danish be released on bail on furnishing personal bond for a sum of Rs. 20,000/- and surety bond of like amount before duty magistrate/area magistrate. Accused Mohd. Danish be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

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(Chander Mohan) Date: 2020.11.04
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Delhi/04.11.2020

FIR No. 332/2020
PS Sarai Rohilla
U/S 356/379/411/34 IPC
State Vs. Rajesh @ Montu

(Through Video Conferencing)

04.11.2020

Application under section 437 Cr.P.C for grant of bail on behalf of accused Rajesh @ Montu

Present: Ld. APP for the State
Counsel for accused.

Counsel for accused has submitted that accused is in JC since 07.10.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

Offence is serious in nature. Further, accused has been identified by the complainant in the TIP proceedings. Also accused has involvements in other criminal cases also. No ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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Shashi Singh Vs. State.
PS : Sarai Rohilla

(Through Video Conferencing)

04.11.2020

Application for status report

Present: Ld. APP for the State.
Counsel for applicant/complainant.

Despite repeated opportunities, IO has failed to conclude inquiry. ACP North is directed to file status report of the enquiry and reasons of delay in filing the status report.

Be listed for filing of status report on 24.11.2020.

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Delhi/04.11.2020

FIR No. 273/2020
PS : Sarai Rohilla
U/s 457/380/411/34 IPC
State Vs. Akbar @Firoj

(Through Video Conferencing)

04.11.2020

Bail application U/s 437 Cr.P.C on behalf of accused Akbar @ Firoj

Present: Ld. APP for the State
Sh. Manish Kumar, LAC for accused.

LAC for accused has submitted that accused has been falsely implicated in the present case and is in custody since 20.09.2020.

I have heard Ld. LAC for accused and perused the reply.

Offence is serious in nature. Further accused has previous involvement in case of similar nature. This court has already dismissed his previous bail application in present case on 27/10/2020. No fresh ground is made out. Accordingly, bail application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.

**CHANDER
MOHAN**

(Chander Mohan)

MM-04/Central:

Delhi/04.11.2020

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